

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 220/MP/2015  
With IA No. 27/2015**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K.Iyer, Member**

**Date of Hearing: 22.9.2015  
Date of Order : 23.9.2015**

**In the matter of**

Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for allowing injection of infirm power for testing including full load testing for Unit-4 of 4x600 MW power plant beyond 30.9.2015.

**And**

**In the matter of**

Jindal Power Limited  
P.O.Yamnar, Raigarh,496 107  
Chhattisgarh

**...Petitioner**

**Vs**

Western Regional Load Despatch Centre  
F-3, M.I.D.C. Area, Marol,  
Andheri (East), Mumbai-400 093

**.....Respondent**

**Parties Present:**

Shri Sanjay Sen, Senior Advocate, JPL  
Shri Sanjeev Kumar, Advocate, JPL  
Shri Suksham Chauhan, Advocate, JPL

## ORDER

This petition has been filed by the petitioner, Jindal Power Limited under Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) and Central Electricity Regulatory Commission (Deviation Settlement Mechanism) Regulations, 2014. The petitioner has filed IA for early hearing of the petition. The petitioner has made the following prayers:

*"(a) Condone the delay in filing of the instant petition;*

*(b) Grant the petitioner extension of time for injection of infirm power for testing including full load testing of unit-4 beyond 25<sup>th</sup> September 2015 till 31 March 2016; and;*

*(c) Pass any such other order(s) as this Hon`ble Commission may deem fit and proper under the facts and circumstances of the present case and in the interest of justice.."*

2. The petitioner is setting up 2400 MW (4X600 MW) thermal power project ("the project") at Tamnar, Raigarh district in the State of Chhattisgarh. The units, 1, 2 and 3 of the project have been declared under commercial operation on 14.3.2014, 31.3.2014 and 15.1.2015 respectively. The petitioner has submitted that the unit 4 of the project was test synchronized with the grid on 26.3.2015 and 28.3.2015 and was expected to be declared under commercial operation before 25.9.2015. However, due to the following reasons the unit could not achieve COD:

(a) As the last unit of project, there was no space available between plant boundary and main plant for movement of fabricated bunker structure. To resolve

the issue of approach road for bunker erection, erection of ESP Pass-D was suspended till completion of bunker structure erection.

(b) After erection of all major structure, erection of ESP Pass-D started in full swing in the month of April, 2015. Though standard erection time for one pass of ESP is 10 months, the petitioner is undertaking all efforts to reduce this time frame.

(c) Readiness of 2<sup>nd</sup> tripper got considerably delayed due to delayed supply of material from M/s. Thyssen Krupp Industries India Pvt. Ltd. (TKIL) which was used during the fire incident of Unit-1 on 30.4.2014.

(d) Due to continuous rain in the months of June to August 2015 erection work of SEP Pass-D was affected.

(e) Some of the materials meant for Unit-4 were cannibalized to commission Unit-3 and balance work thereof, thereby necessitating fresh procurement process initiated by BHEL to replenish the material used in cannibalization.

3. The petitioner has indicated schedule of project erection and commissioning activities to be undertaken before declaration of COD as under:

S. No.	Activities	Target Date of Completion
1.	<b>CHP System for Unit -4</b>	
	(a) Right Hand Side 2 <sup>nd</sup> Tripper Readiness	31.10.2015
	(b) Left Hand Side 2 <sup>nd</sup> Tripper Readiness	30.11.2015
2.	<b>Coal Mills</b>	
	(a) B, C, D	Ready
	(b) E, F, G, H	Ready
3.	<b>Electrostatic Precipitator</b>	
	(a) Pass A, B, C	Ready
	(b) Pass D	15.1.2016

4.	<b>Fly Ash Handling System</b>	
	(a) Pass A,B,C	Ready
	(b) Pass D	15.2.2016
5.	TDBFP A and B	15.10.2014
	<b>Coal Firing related Commissioning Activities including Boiler Light Up</b>	16.2.2016 - 5.3.2016
6.	Trial Operation including Full Load Testing	5.3.2016-31.3.2016

4. During the course of hearing on 15.1.2015, learned senior counsel for the petitioner reiterated the submission made in the petition and requested to extend the time for injection of infirm power into the grid for testing including full load testing for testing from Unit-4 of the project upto 31.3.2016 or the date of commercial operation of Unit-4, whichever is earlier.

5. We have considered the submission of the learned senior counsel of the petitioner. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

6. The petitioner has submitted that it is seeking extension of time for *bonafide* reasons for completion of the balance works. The petitioner has submitted due to (i) non-availability of space between plant boundary and main plant for movement of fabricated bunker structure, (ii) delay in erection of ESP Pass-D, RHS 2<sup>nd</sup> Tripper, COD of unit-4 could not be achieved. The petitioner has submitted that all commissioning

activities including boiler light up and other rectification would be completed between 5.3.2016 to 31.3.2016. Taking into consideration the problems faced by the petitioner, we allow injection of infirm power into the grid for commissioning tests including full load test of unit-4 up to 31.3.2016 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of unit-4 of the project by this date. It is, however, clarified that the petitioner shall not inject infirm power till the completion of pending works such as in plant coal handling system, ESP Pass-D and fly ash handling system, etc. The petitioner is directed to keep WRLDC informed about different stages of work.

7. With the above, the Petition No. 220MP/2015 with IA No. 27/2015 is disposed of.

Sd/-  
**(Dr. M.K.Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson